

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1358/2019

Dated Tuesday, the 15th day of October, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

M.Nagamani

Daughter of Muninanjan

Aged about 33 years,

Residing at No.11/11, Madhakovil Street,

Denkanikottai Village & Post,

Krishnagiri District – 635 107. ...Applicant

By Advocate M/s.T.Saikrishnan & R.Saravanan

Vs

1. The Union of India,

Rep by the Secretary to Government of India,

Department of posts, New Delhi.

2. The Postmaster,

Krishnagiri HO – 635 001.

3. The General Manager,

Postal Accounts and Finance, TN Circle, Chennai – 600 008.

4. The Superintendent of Post Offices,

Krishnagiri Division, Krishnagiri – 635 001.

5. The Assistant Superintendent of Posts

Hosur Sub Division,

Hosur – 635 109.

...Respondents

By Advocate Mr.Su.Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“a) to call for the records on the file of the fifth Respondent relating to the impugned order bearing Ref. No. ASP/HOR/BPM/Gummalapuram BO/dlgs dated 16.10.2018 and quash the same;

(b) Direct reinstatement of the applicant into service;

(c) Award costs of the Original Application;

And pass such further or other orders and thus render justice.”

2. It was found that the representation of the applicant dated 01.07.2019 is still pending before the Assistant Superintendent of Post Offices, Hosur Sub Division and it is not decided so far.

3. Mr.Su.Srinivasan, takes notice on behalf of the respondents and submits that the respondents will consider the representation of the applicant and pass a speaking order.

4. In view of the pendency of the representation of the applicant, the OA is disposed of with the following direction:

“The competent authority is directed to consider the applicant's Annexure A-7 representation dated 01.07.2019 and pass a speaking order in the light of

**the facts and circumstances and as per the relevant
rules and regulations, within a period of one month
from the date of receipt of a copy of this order."**

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

15.10.2019